

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “F” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI RAMA KANT PANDA, ACCOUNTANT MEMBER &
SHRI KUL BHARAT, JUDICIAL MEMBER**

ITA No.3724/Del/2018

[Assessment Year : 2012-13]

ITO Ward-21(3) Room No. 223, C. R. Building, New Delhi	vs	Rochelle Builders P . Ltd. 17/56, West Punjabi Bagh, New Delhi PAN: AADCR3523K
APPELLANT		RESPONDENT
Appellant by	Sh. R. S. Singhvi, CA	
Respondent by	Sh. Parikshit Singh, Sr. DR	
Date of Hearing	13.12.2021	
Date of Pronouncement	13.12.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the Revenue for the assessment year 2012-13 is directed against the order of Ld. CIT(A)-36, New Delhi dated 27.02.2018.

2. The Ld. Counsel for the assessee, vide its letter dated 09th August, 2021 received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 dated 18th November, 2021 has also been filed. It is seen that Form 1 & 2 along with Form No. 5 enclosed for our

perusal. We have perused Form No. 5, the assessee paid all taxes dues. Therefore, the appeal of the Revenue is dismissed.

3. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 13th December, 2021.

Sd/-

(R. K. PANDA)
ACCOUNTANT MEMBER

13/12/2021

R. N

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

ASSISTANT REGISTRAR
ITAT, NEW DELHI